

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.980/96

Date of Order: 19.8.96

BETWEEN :

1. Sk.Jani Basha
2. K.Venkureddy
3. Y.Ramaiah
4. P.Subrahmanyam
5. Sk.Abubakar
6. B.Thirupaiah
7. Sk.Ghouse Basha
8. V.Pasupathieswara Rao
9. P.Subrahmanyam
10. A.Subbaramaiah
11. N.Eswaraiah
12. J.Rathnaiah
13. A.Kanthaiah

.. Applicants.

AND

1. Post Master General,
Vijayawada Region,
Vijayawada.
2. Superintendent of Post Offices,
Gudur Division, Gudur.

.. Respondents.

- - -

Counsel for the Applicants

.. Mr.S.RamakrishnaRao

Counsel for the Respondents

.. Mr.N.R.Devraj

- - -

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

J U D G E M E N T

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

- - -

None for the applicants. Shri W.Satyanarayana for
Shri N.R.Devraj, learned standing counsel for the respondents.

2. There are 13 applicants in this OA. They are working
as ED Agents under the control of R-2. The postal department
has introduced cycle beat abolishing food beat on account
of grant of cycle advance. The allowances because of the
introduction of the cycle beat was reduced from that

of the

96

..2..

of the allowance payable to them on the basis of food beat. The impugned order No.A-13/18/Rigs, dated 11.1.96 (A - 1) reduced the allowance for the period mentioned in the impugned order.

3. This O.A is filed to set aside the impugned order referred to above by holding ~~it~~ as illegal arbitrary and payment of allowance as earlier.

4. This O.A is similar to O.A.252/96 disposed of on 22.2.96 that the applicants in this O.A are similarly situated on the file of this Bench. It is stated as the applicants in the above referred O.A. Hence the same direction is followed in this O.A. also and directed as follows:-

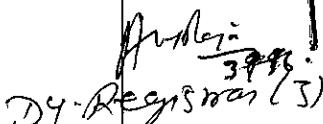
"The reduced allowance for the applicants shall be effected from the date of issue of the impugned order by R-2 i.e. the Superintendent of Post Offices, Gudur Division if they are similarly situated as the applicants in O.A.252/96. The amount if any recovered retrospectively for the period prior to the issue of the impugned order the same may be paid back to the applicants within a period of 3 months from the date of receipt of a copy of this order."

5. The O.A is ordered accordingly at the time of admission stage itself. No costs.


(R.RANGARAJAN)
Member (Admn)

Dated 19th August, 1996

(Dictated in open Court)


D.Y. Registrar (3)

sd

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: 3 :

OA.980/96.

Copy to:-

1. Post Master General, Vijayawada Region, Vijayawada.
2. Superintendent of Post Offices, Gudur Division, Gudur.
3. One copy to Sri. S.Ramakrishna Rao, advocate, CAT, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

9/19/96

DA-980746

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

19/8/96

ORDER/JUDGEMENT
R.A./C.P./M.A.NO.

O.A.NO.

980746

~~ADMITTED AND INTERIM DIRECTIONS ISSUED~~
~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

YLKR

II COURT

No Spare Copy

